

for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi for the year 1981-82.

[Placed in Library. See No. LT-6690/83]

Sugar (Price Determination for 1982-83 Production) Amendment Order, 1983

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M.S. SANJEEVI RAO) : On behalf of Shri Bhagwat Jha Azad,

I beg to lay on the Table a copy of the Sugar (Price Determination for 1982-83 Production) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 457 (E) in Gazette of India dated the 28th May, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6691/83]

Statement showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during various sessions of Seventh Lok Sabha and Copy of Public Notice No. I-PR-NP/83 dt. 6.6.1983 regarding Newsprint Allocation Policy for 1983-84.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri H.K.L. Bhagat I beg to lay on the Table :

- (1) The following statements (Hindi and English versions) Showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha :

(i) Statement No. XV—Second Session, 1980.

(ii) Statement No. XII—Sixth Session, 1981.

(iii) Statement No. XI—Seventh Session, 1981.

(iv) Statement No. X—Eighth Session, 1982.

(v) Statement No. VI—Ninth Session, 1982.

(vi) Statement No. V—Tenth Session, 1982.

(vii) Statement No. III—Eleventh Session, 1983.

[Placed in Library. See No. LT-6692/83]

- (2) A copy of Public Notice No 1-PR-NP/83 (Hindi and English versions) dated the 6th June, 1983 regarding the Newsprint Allocation Policy for the year 1983-84. [Placed in Library. See No. LT-6693/83].

Employees Provident Funds (Second Amendment) Scheme, 1983 and Notification under Employees Provident Funds and Miscellaneous Provisions Act, 1952.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : I beg to lay on the Table :

- (1) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 449 in Gazette of India dated the 18th June, 1983 under sub-section (2) of Section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library See No. LT-6694/83].
- (2) A copy of Notification No. S.O. 2459 (Hindi and English versions) published in Gazette of India dated the 4

June, 1983 regarding extension of the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to industries based on Asbestos as principal raw material under sub-section (2) of section (4) of the said Act. [Placed in Library. See No. LT-6695/83].

Notifications under Indian Telegraph Act, 1885.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

- (1) The Indian Telegraph (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 24th May, 1983.
- (2) The Indian Telegraph (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 15th June, 1983.

[Placed in Library. See No. LT-6696/83].

Statement for delay in laying the Annual Report and Audited Accounts of Banana and Fruit Development Corporation for 1981-82.

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Banana and Fruit Development Corporation, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6697/83].

Notification under Government of Union Territories Act, 1963.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of Notification No. S.O. 473 (E) (Hindi and English versions) published in Gazette of India dated 24th June, 1983 containing President's Order dated the 24th June, 1983 imposing President's rule in the Union Territory of Pondicherry, issued under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-6698/83].

(Interruptions)

Notifications under Central Excise and Salt Act, 1964, Customs Act, 1962 and Central Excise Rules, 1944 and Annual Reports of State Bank of India and its Seven Subsidiary Banks for the year ended the 31st December, 1982.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1964 :

- (i) The Central Excise (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 414 in Gazette of India dated the 4th June, 1983.
- (ii) The Central Excise (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490 in Gazette of India dated the 9th July, 1983. [Placed in Library. See No. LT-6699/83].

(2) A copy each of the following Notifications (Hindi and English versions) under Section 169 of the Customs Act, 1962 :

- (i) G.S.R. 375 (E) published in Gazette of India dated the 4th May, 1983 together with an explanatory memorandum regarding exemption to component parts required for the manufacture of Geodetic and Survey